

IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

CIVIL APPEAL NO. 5233 OF 2008

AREPU ANANTHA LAKSHMI S. (D) BY LRS.

Appellant(s)

VERSUS

M/S. SHAH BOOMAJI LALCHAND

Respondent(s)

J U D G M E N T

KURIAN, J.

1. The learned counsel for the appellants, on instruction, seeks permission to withdraw this appeal, since the premises in question has already been handed over to the appellants in the year 2014.

2. The civil appeal is, accordingly, dismissed as withdrawn.

3. Pending interlocutory applications, if any, stand disposed of.

No costs.

.....J.
[KURIAN JOSEPH]

.....J.
[R. BANUMATHI]

New Delhi;
February 21, 2017.